

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
LOK SABHA
UNSTARRED QUESTION NO. 1691
TO BE ANSWERED ON 10/02/2026

EXPORTS OF KALANAMAK RICE

1691. SHRI JAGDAMBIKA PAL

Will the Minister of COMMERCE AND INDUSTRY (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) the details of the exports of Kalanamak rice since the declaration of Geographical Indication (GI) tag in 2012;
- (b) the steps taken by the Government to promote Kalanamak rice in the international market; and
- (c) whether the Government is considering granting GI tags to other indigenous cereal, pulse or grain varieties, if so, the details thereof?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्यमंत्री (श्री जितिन प्रसाद)
THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SHRI JITIN PRASADA)

(a) In India, the products are classified into tariff items at 8-digit, notified under the Customs Tariff Act, 1975. There was no separate HS code for other GI varieties of rice, including Kalanamak rice, till 30th April 2025, except for Basmati rice. Accordingly, the export data for non-basmati rice from 2011-12 to 2024-25 is as below:

Year	Export value (US\$ Million)	Export value (Rs. Crore)	Qty in MT
2011-12 to 2024-25	52615.1	377647.7	134006142.7

Source: DGCIS

With effect from 1st May 2025, Government has created new tariff items for rice recognised by the Geographical Indication Registry, which includes Kalanamak rice. Accordingly, export data of rice recognized by the Geographic Indication Registry, available from the months of April 2025 to November 2025, is as under:

HS Code	Products	Export value (US\$ Million)	Export value (Rs. Crore)	Quantity in MT
10063091	Other Rice, GI Recognized (Non-Basmati)	40.20	347.11	46267.80
10063011	Parboiled Rice, GI Recognized	36.75	316.82	46417.20
Total for GI recognized non-basmati rice		76.95	663.93	92685.00

Source: DGCIS

(b) The Department of Commerce through the Agricultural and Processed Food Products Export Development Authority (APEDA) provides financial support to its member exporters for export promotion of its Scheduled products, including Kalanamak rice, through its Financial Assistance Scheme (FAS). The scheme has three components viz., Development of Export Infrastructure, Quality Development and Market Development. The scheme guidelines are available at APEDA's website www.apeda.gov.in under the "Scheme" tab.

In addition to the above, following steps have been taken for the promotion of exports of Kalanamak rice:

i. Kalanamak rice has been showcased at major international food trade fairs in India, including World Food India (Delhi) and Indus Food (Noida), and at multiple editions of Gulfood, Dubai—one of the largest global food fairs and a key export destination for Indian rice. Promotion included providing exhibition space to FPOs and stakeholders and sampling of Kalanamak rice-based dishes to facilitate buyer connect.

ii. A research project on comprehensive grain and nutritional quality profiling of non-basmati rice varieties, including Kalanamak rice, and the development of value-added rice and rice-based food products was awarded to the International Rice Research Institute (IRRI). The project has been completed, and the report and associated know-how were disseminated to stakeholders at an industry event held in Raipur on 9 January 2026.

iii. APEDA, in association with the Government of Uttar Pradesh, organized a Capacity Building Programme-cum-Buyer Seller Meet for Kalanamak rice at Siddharthnagar in November 2025, with participation of over 1,200 farmers and stakeholders; additionally, since 2022, 17 training and capacity-building programmes have been conducted in Uttar Pradesh for Kalanamak rice stakeholders, covering around 6,500 participants.

iv. Two Kalanamak rice supply-chain startups have been selected among the top 100 startups under APEDA's BHARATI—Export Enablement Acceleration Program.

(c) Granting a GI tag to a product is guided by Geographical Indications of Goods (Registration & Protection) Act, 1999 and Geographical Indications of Goods (Registration & Protection) Rules, 2002. Accordingly, a product found eligible as per the specified criteria under above mentioned Act and Rules is granted status as a Geographical Indication.
